

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 577 of 2020

IN THE MATTER OF:

M/s. Shraddha Buildcon Pvt. Ltd.

... Appellant

Versus

**Asset Reconstruction Company
(India) Ltd. & Ors.**

...Respondents

Present:

For Appellant :

Mr. Vijayesh Atre and Mr. Vijay Assudani, Advocates

For Respondent :

Mr. Dinkar Singh, Advocate for R-1 and R-4

Mr. Sudip Bhattacharya, Advocate for R-2 and R-3

O R D E R

(Through Virtual Mode)

14.08.2020 I.A. No. 1862 of 2020 has been moved by the Appellant for seeking withdrawal of the appeal. Mr. Vijayesh Atre, learned counsel for the Appellant submits that the Appellant does not want to pursue the appeal and in view of the same he seeks withdrawal.

The appeal is accordingly dismissed as withdrawn.

The interim directions vide order dated 21st July, 2020 shall stand withdrawn.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[Dr. Alok Srivastava]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

/ns/gc/